

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 29

IA 1295/2024 IA 1019/2024 IN C.P. (IB)/478(MB)2019

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **15.04.2024**

NAME OF THE PARTIES: **GLOBAL EXPRESS MULTILOGISTICS PVT LTD**
V/s STONE EXPORTS HOUSE PVT LTD

Section 9 Sec 60(5) of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 1295/2024

Ld. Counsel for the Applicant informs that this application has become meaningless after the order dated 4th April 2024 passed by this Bench in the IA 1019 of 2024.

Accordingly, IA 1295 of 2024 is **disposed of**.

IA 1019/2024

Ld. Counsel for the IRP informs that a CoC meeting was called, however the Bank of India requested some time and sought the deferment of the meeting. List this matter on Board on **10.05.2024**.

- sd-

PRABHAT KUMAR
MEMBER (TECHNICAL)

-sd-

JUSTICE V.G. BISHT
MEMBER (JUDICIAL)

Rehan Shaikh